

To,

Shri R.S.Sharma,Chairman,TRAI

Mahanagar Doorsanchar Bhavan

(Next to Zakir Hussain Collage)

Jawaharlal Neheru Marg (Old Minto Road)

New Delhi: 110002

Subject: Review of IUC

Sir,

It is seldom seen that a regulator after setting a roadmap which time bound goal for phasing out an antiquated levy decides to go back on its decision on the basis of the same flimsy representation of beneficiaries of this largesse.

It was indeed one of the saddest day for India's telecom sector where the sector regulator decided to review the continuation of IUC beyond its predetermined expiry date of 1st January 2020.

The continuation of IUC means that principle of welfare of consumers will be thrown out of window. Ultimately it's the consumers who will end up paying this extortionate charge even if he is using data based voice calls which don't have a termination cost. We are already suffering enough due to sharp increase in TV subscription rates earlier.

In view of above TRAI needs to stick to its decision of the phasing out of this archaic levy two years ago.

Yours's faithfully,

Shubhendu Saha

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